

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No. 501/94

Shri Anil G. Shakkarwar

... Applicant.

V/s.

Union of India through
the Secretary,
Ministry of Finance,
Department of Revenue
North Block, New Delhi.

The Secretary,
Central Board of Excise
and Customs.
North Block, New Delhi.

Shri V. Ramu
Deputy Collector
Central Excise Collectorate
Opp. L.B. Stadium,
Bhashir Baug,
Hyderabad.

Shri J. Ramakrishna
Principal Collector,
Central Excise Collectorate,
Opp. L.B. Stadium
Bhashir Baug,
Hyderabad.

... Respondents.

CORAM: Hon'ble Shri N.K. Verma, Member (A)

Appearance.

Applicant in person.

ORAL JUDGEMENT

Dated: 15.4.94

(Per Shri N.K. Verma, Member (A))

The applicant has represented ~~the~~ ^{against} certain
adverse remarks communicated to him by the respondent
No. 3 in August 1992, against which he has submitted
~~a~~ representation dated 11.9.92 to the Secretary,
Central Board of Excise and Customs. In spite of several
representations the last one ~~being 22.10.93~~, no reply has
been received. Apparently the competent authority has
not bothered to look into ~~these~~ representations. The
case is disposed of with a direction that the Secretary
Central Board of Excise and Customs will dispose of the
representation of the applicant on merits within a period
of two months of passing of this order.

DASTI.

N. K. Verma

(N.K.Verma)
Member (A)